

**I. THE INDIAN ADMINISTRATIVE SERVICE
(APPOINTMENT BY PROMOTION) SIX-
TEENTH AMENDMENT REGULATIONS, 1967**

**II. THE INDIAN POLICE SERVICE (AP-
POINTMENT BY PROMOTION) FOURTEENTH
AMENDMENT REGULATIONS, 1967**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K. S. RAMASWAMY) :** Madam,
I beg to lay on the Table, under sub-
section (2) of section 3 of the All India
Services Act, 1951, a copy each of the
following Notifications of the Ministry
of Home Affairs :—

- (i) Notification G.S.R. No. 1738,
dated the 13th November, 1967,
publishing the Indian Administra-
tive Service (Appointment by
Promotion) Sixteenth Amendment
Regulations, 1967.
- (ii) Notification G.S.R. No. 1739,
dated the 13th November, 1967,
publishing the Indian Police
Service (Appointment by Promo-
tion) Fourteenth Amendment
Regulations, 1967.

[Placed in Library. See No. LT-2038/67
for (i) and (ii).]

**RESULTS OF ELECTION TO THE
GOVERNING COUNCIL OF THE
INDIAN SCHOOL OF MINES**

THE DEPUTY CHAIRMAN : Shri
P. C. Mitra being the only candidate
nominated for election to the Governing
Council of the Indian School of Mines,
Dhanbad, he is declared duly elected to
be a Member of the said Council.

**REFERENCE TO DISTRIBUTION OF
PAKISTANI LITERATURE IN THE
CYCLONE-DEVASTATED AREAS OF
ORISSA**

SHRI N. PATRA (Orissa) : With
your permission, I want to bring to the
notice of the House that in the cyclone-
devastated areas of Orissa Pakistani
propaganda literature on a wide scale
has been distributed. It consists of Pakis-
tani Year Book, literature on minorities,
on developmental activities of the Five
Year Plans and such other incriminating
literature. Even Orissa which is thousands
of miles away from the border is re-
ceiving this. As a result of the cyclone a

vacuum was created and the Pakistani
agents of espionage took advantage of this
vacuum and fed the people with the in-
criminating literature. We cannot expect
the Orissa Government to act as diligently
as we expect but we want the Central
Government to take action. Their C.I.D.
Department and other allied organisations
should investigate into this matter.

**ANNOUNCEMENT RE GOVERNMENT
BUSINESS**

**THE LEADER OF THE HOUSE
(SHRI JAISUKHLAL HATHI) :** Ma-
dam Deputy Chairman, I have to announce
that the Government business in this
House during the week commencing
18th December, 1967, will consist of :—

- (1) Further discussion on the statement
made by the Prime Minister on
6th December, 1967, regarding the
Fourth Five Year Plan.

- (2) Consideration and passing of—

- (i) The Haryana State Legisla-
ture (Delegation of Powers)
Bill, 1967.

- (ii) The Industrial Disputes
(Amendment) Bill, 1967.

- (3) Consideration and passing of the
Official Languages (Amendment)
Bill, 1967, as passed by Lok Sabha
and discussion on the related
Resolution.

- (4) Consideration and passing of the
Unlawful Activities (Prevention)
Bill, 1967, as passed by Lok Sabha.

- (5) Consideration and return of the
Indian Tariff (Amendment) Bill,
1967, as passed by Lok Sabha.

- (6) Consideration and passing of the
Essential Commodities (Second
Amendment) Bill, 1967, as passed
by Lok Sabha.

- (7) Consideration and return of the
Appropriation Bills, as passed by
Lok Sabha, relating to :

- (i) Supplementary Demands for
Grants (General) for 1967-68.

- (ii) Demands for Excess Grants
(General) for 1964-65.

- (iii) Supplementary Demands for
Grants (Manipur) for 1967-68.

- (iv) Supplementary Demands for
Grants (Haryana) for 1967-68.

SHRI DAHYABHAI V. PATEL (Gujarat): How is it possible to get through so much of business within the time? You must provide more time.

SHRI JAISUKHLAL HATHI : If the House co-operates, it is possible. The Bills that are to be passed can be passed in three hours. They are very small Bills. Provided the House co-operates and we do not take time unnecessarily on other discussions, it is possible.

SHRI BANKA BEHARY DAS (Orissa) : With regard to the business for next week, I have to suggest one thing. Two important things are before us : one is the statement on social control of banks and the other is the statement regarding the Press Council. I think the Leader of the House should find some time for a discussion on both these matters—even a short duration discussion—because they are highly important matters which exercise the minds of Members on both sides.

SHRI JAISUKHLAL HATHI : Government will always be prepared to co-operate if we finish this and if time is available. But if we go on taking time on other matters, it will be very difficult. Or on Friday, we have Private Members' Resolutions; if we can dispense with that we may be able to find time.

श्री राजनारायण(उत्तर प्रदेश): दो एश्यों-रेंस चेयर ने हमें दिये हैं, एक, नेपाल की स्थिति के बारे में हमारे प्रस्ताव पर विचार करने के लिये और दूसरे, ऊल इंडस्ट्री के सम्बन्ध में चेयर ने कहा था कि विवाद कराया जायगा तो मैं आपसे निवेदन करूंगा कि इन दोनों विषयों को भी लिया जाय।

THE DEPUTY CHAIRMAN : That is all right. Please sit down.

The agenda is very heavy and I call for the co-operation of the Members. . .

श्री राजनारायण : मैं आपके जरिये सरकार का कोऑपरेशन चाहता हूँ।

SOME HON. MEMBERS : Please do not interrupt.

DR. B. N. ANTANI (Gujarat) : Let the Chair be heard.

THE DEPUTY CHAIRMAN : I request hon. Members of both sides that with their co-operation we may be able to go through this and even take something

more. If extraneous matters are raised and we go on wrangling for hours together, we cannot finish even the agenda. I would request hon. Members that no extraneous matters be raised at 12 o'clock from Monday on till we finish this agenda. This is my request to you.

SHRI AKBAR ALI KHAN (Andhra Pradesh) : Madam, the Leader of the House, Mr. Hathi, give a suggestion that, if Members are prepared to give up non-official business on Friday, the work would be facilitated. I think that could be done only with the approval of the House. The matter should be decided, so that things could be facilitated.

THE DEPUTY CHAIRMAN : That depends on the House. Are you willing to forgo non-official business on next Friday?

SHRI DAHYABHAI V. PATEL : On this side, at least I speak for those sitting here, we are willing to co-operate in every way, but it has become trying to sit here and see the wranglings going on between you and one Member who cannot be curbed, who is a law unto himself, and who does not observe the rules of the House. Yesterday there was some opportunity to bring him to back and make him apologise, but I am sorry to say that Members on that side weakened and among those who sit here, there are a few people who support him. If a Member behaves like this, he must be brought to book and he must be made to apologise. Then only the dignity of the House could be maintained. Then only the proceeding can go on peacefully. If not, you can have it your own way.

श्री राजनारायण : माननीया, पर्सनल एक्स-प्लेनेशन। मैं आपसे निवेदन करूंगा कि डा. ह्या-भाई पटेल अपने को स्कूल का मास्टर न समझें। देखिये, उनको बता दीजिये कि वह स्कूल मास्टर न समझें।

THE DEPUTY CHAIRMAN : We cannot go on like this. (*Interruptions.*) I would like to know if the House will forgo non-official business next Friday (*After taking the sense of the House*) I do hope I have your consent. No non-official business on Friday next.

Mr. Dinesh Singh.